

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **22.07.2026** (WEDNESDAY)
CHENNAI BENCH (**HYBRID MODE**)
10:30 AM

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**In the Court of Hon'ble Mr. Justice N Seshasayee, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)**

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 347/2026 For Condone Delay IA No. 972/2026 For Amendment IA No. 973/2026 For Stay IA No. 974/2026	Employees' Provident Fund Organisation Vs Stellence Pharmscience Pvt Ltd (in CIRP) through its RP Naveen Kumar Jain	Mr. MS Viswanathan	
2.	Comp App (AT) (CH) (Ins) No. 350/2026 For Stay IA No. 980/2026 For Condone Delay IA No. 981/2026	Orchid Pharma Ltd & Anr. Vs Edna Braganza & Anr.	Mr. Kaustubh Prakash	

Defective Cases

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
3.	Comp App (AT) (CH) (Ins) No. 328/2026 For Stay IA No. 950/2026 (With defects)	Union Bank of India Vs P Lakshmi Sruthi, Personal Guarantor of Minerva Executive Apartments Pvt Ltd (Corporate Debtor)	Ms. Barnali Paul	
4.	Comp App (AT) (CH) (Ins) No. 338/2026 For Exemption IA No. 962/2026 For Stay IA No. 963/2026 (With Defects)	Jindal Saw Limited (SRA of S Sathavahana Ispat Limited) Vs Employees' Provident Fund Organisation	Mr. Gautam S Raman	
5.	Comp App (AT) (CH) (Ins) No. 339/2026 For Stay IA No. 964/2026 For Exemption IA No. 965/2026 (With Defects)	Jindal Saw Limited (SRA of S Sathavahana Ispat Limited) Vs Employees' Provident Fund Organisation & Anr.	Mr. Gautam S Raman	

For Orders

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
6.	IA No. 814/2026 (For Condone Delay) in Comp App (AT) (CH) (Ins) No. 289/2026 For Direction IA No. 813/2026 For Urgent Listing IA No. 815/2026	The Regional Provident Fund Commissioner, rep by EPFO Vs Raju Palanilkunnathil Kesavan, Liquidator, Agasti and Associates & Anr. WITH	Mr. R Vishnu	Mr. Pranava Charan R1
7.	IA No. 819/2026 (For Condone Delay) in Comp App (AT) (CH) (Ins) No. 290/2026 For Urgent Listing IA No. 817/2026 For Stay IA No. 818/2026	The Regional Provident Fund Commissioner-II, rep by Regional Office Vs Attukal Devi Institute of Medical Sciences Ltd & Anr.	Mr. R Vishnu	
8.	IA No. 884/2026 (To implead) in Comp App (AT) (CH) No. 73/2024	Amit Sanghi & Anr. Vs Sanghi Spinners India Limited & 7 Ors	Mr. Aslam Ahmed	Mr. Sriram Venkatavaradan R2 Mr. Yogesh Jagia- R3 Mr. Sharad Sanghi R4 R5
9.	Comp App (AT) (CH) No. 22/2025 For Direction IA No. 301/2025	Girish Kumar Sanghi Vs Sanghi Spinners (India) Ltd. & 11 Ors	Mr. Yogesh Jagia	Mr. Sharad Sanghi R3 R5 Mr. Rohit Jain R4 R6 Mr. Sriram Venkatavaradan R10

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
10.	TA (AT) No. 20/2021 (Comp App (AT) (Ins) No. 833/2019)	Arangcons Vs Amit Chandrakant Shah, RP of BCIL Zed Ria Properties & 2 Ors WITH	Mr. P Rishikesh	Mr. Sanjay Gupta R1 Mr. Amit Agrawal R2
11.	TA (AT) No. 21/2021 (Comp App (AT) (Ins) No. 860/2019 For Stay IA No. 2625/2019 For Exemption IA No. 2627/2019)	Santhosh Ramalingam & 12 Ors Vs Amit Chandrakant Shah, RP of BCIL Zed Ria Properties & 2 Ors. WITH	Mr. Adarsh Ramanujan	Mr. Sanjay Gupta- R1 Mr. Amit Agarwal R2
12.	TA (AT) No.170- 171/2021 (Comp App (AT) (Ins) No. 1094-1140/2019)	BCIL Yelahanka Projects LLP through its authorised Rep Rachna Rego Vs Amit Chandrakant Shah, RP of BCIL Red Earth Developers India Pvt Ltd & 4 Ors	Mr. Athiban Vijay	Mr. Sanjay Gupta- R1 Mr. Arun Karthik Mohan R2, R4 Mr. P Raj Kumar Jhabakh R5

13.	Comp App (AT) (CH) (Ins) No. 156/2021 For Urgent Hearing IA No. 316/2021	Amit Chandrakant Vaishnav – Shareholder of Mega Food Products Madras Pvt Ltd Vs MD Overseas Ltd & Anr WITH	Mr. K Gaurav Kumar	Mr. Ramasubramaniam Raja- R1 Mr. J Manivannan R2
14.	Comp App (AT) (CH) (Ins) No. 286/2022 For Stay IA No. 601/2022	S Vasudevan, RP of Mega Food Products Madras Pvt Ltd Vs Amit Chandrakant Vaishnav, Shareholder and Suspended Director of Mega Food Products Madras Pvt Ltd & Anr. WITH	Mr. AS Arvind	Mr. K Gaurav Kumar R1 Mr. Ramasubramaniam Raja- R2
15.	Comp App (AT) (CH) (Ins) No. 291/2022 For Stay IA No. 611/2022	MD Overseas Ltd. Vs Amit Chandrakant Vaishnav, Shareholder and Suspended Director of Mega Food Products Madras Pvt Ltd & Anr	Mr. Ramasubramaniam Raja	Mr. K Gaurav Kumar R1 Mr. AS Arvind R2
16.	Comp App (AT) (CH) (Ins) No. 161/2021 For Stay IA No. 330/2021	Ajeesh Kumar S & 8 Ors Vs Kerala Industrial Infrastructure Development Corporation & 3 Ors	Mr. Eshwar Sabapathy	Mr. Shivshankar R Panicker- R1 & R2 Mr. Vinod PV- R3 & R4
17.	Comp App (AT) (CH) (Ins) No. 15/2025 To dispense with IA No. 74/2025 For Stay IA No. 76/2025	Jigsaw Solutions Vs CA S Kannan Liquidator of Inasra Technologies Pvt Ltd	Mr. Sandeep Kumar Ambalavanan	Mr. V Manivannan
18.	Comp App (AT) (CH) (Ins) No. 280/2025	Govindaraja Mudaliar Sons Pvt Ltd Vs Invreco Pvt Ltd	Mr. Vancheeswara Iyer	Mr. Syed Afridi
19.	Comp App (AT) (CH) (Ins) No. 420/2025	Ramakrishnan Sadasivan, RP of Connect Wind (India) Pvt Ltd Vs MRF Limited	Mr. J Manivannan	King & Partridge
20.	Comp App (AT) (CH) (Ins) No. 492/2025 To dispense with IA No. 1396/2025 For Stay IA No. 1397/2025	Krishnan Vs C Sanjeevi, Liquidator of Anu Engitech Pvt Ltd & 2 Ors	Ms. V Srimathi	Mr. Jayasankar Toti R1 Mr. Akash Balagee R2
21.	Comp App (AT) (CH) No. 16/2026	Ramaswamy Ramanujam Vs Evenforce Technologies Pvt Ltd & 3 Ors WITH	Mr. Rohith R Kamath	

22.	Comp App (AT) (CH) No. 17/2026	Ramaswamy Ramanujam Vs Evenforce Technologies Pvt Ltd & 3 Ors.	Mr. Rohith R Kamath	
23.	Comp App (AT) (CH) No. 19/2026	Canalta Steels and Alloys India Pvt Ltd Vs Mira Alloy Steels Pvt Ltd & 3 Ors.	Mr. CV Shailandhran	Mr. R Vidhya Shankar R2 R3
24.	Comp App (AT) (CH) No. 20/2026 For Stay IA No. 268/2026 Interim Injunction IA No. 269/2026	Canalta Steels and Alloys India Pvt Ltd Vs Mira Alloy Steels Pvt Ltd & 4 Ors.	Mr. CV Shailandhran	Mr. R Vidhya Shankar R2 R3
25.	Comp App (AT) (CH) No. 31/2026 For Direction IA No. 357, 361 & 362/2026 For Additional Docs. IA No. 358/2026 For Stay IA No. 359 & 363/2026 For Exemption IA No. 360/2026	Kolli Siva Naga Murali Vs Murali Krishna Agro Farms & Estates Pvt Ltd & 5 Ors.	Mr. Ganga Anil Kumar, PCS	
26.	Comp App (AT) (CH) (Ins) No. 143/2026 For Exemption IA No. 436/2026	Vinay Goyal Vs Her Seung Hwi Suspended Director of You Seung Sa India Construction Pvt Ltd & 8 Ors.	Mr. Ramneek K Mann	

For Hearing (Interim Order)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
27.	Comp App (AT) (CH) (Ins) No. 99/2025 For Stay IA No. 272/2025 For Additional Docs IA No. 273/2025 For Urgent Hearing IA No. 952/2026	G Shankar Personal Guarantor of Peekay Mediequip Ltd Vs Piramal Capital & Housing Finance Ltd	Mr. BSV Prakash Kumar	Mr. Vikram Wadehra
28.	Comp App (AT) (CH) No. 18/2024 For Stay IA No. 313/2024	Jeppiaar Fishing Harbour Muttom Pvt Ltd & Anr. Vs Jeppiaar Sheela&4 Ors	Mr. Dominic Savio Joseph	Mr. R Swarnavel R1 Mr. S Rajasekar R2 R4 Mr. Rohan Rajasekaran R3 Mr. Jerin Asher Sojan R5

For Hearing

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
29.	Comp App (AT) (CH) (Ins) No. 322/2023 For Stay IA No. 983/2023 For Direction IA No. 990/2023, 1138 & 1140/2024 Interim Injunction IA No. 1137/2024 Part Heard	Shuchi Jain, Suspended Director of Capricorn Food Products India Ltd. Vs J Karthiga, RP of Capricorn Food Products India Ltd. & 13 Ors	Mr. Bhagavath Krishnan	Mr. T Ravichandran R1 Mr. Krishna Sumanth R2 Mr. ML Ganesh- R5 Mr. Ravi Rajagopalan R14
30.	Comp App (AT) (CH) (Ins) No. 289/2024	Metabion International AG Vs Trivitron Healthcare Pvt Ltd	Mr. Ashwin Shanbhag	Mr. S Sathiyarayanan

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
- In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter **“Mentioning-Name”**.
- After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- Detailed instructions for joining video conferencing are made available at:
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
- The appearance slips may be sent at: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com
- Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B. (044-28880500),
or through email on **e-mail ID:** itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com

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By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in